

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

MENTIONING ITEM
CA-(CAA)93(ND)2017

IN THE MATTER OF:

M/s. TR Computers Pvt. Ltd. And APC Air Petitioner/Applicant
Systems Pvt. Ltd.

Order under Section 230-232 of the Companies Act, 2013

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Himanshu Harbola Adv.

ORDER

This matter was taken-up upon mentioning by Mr. Himanshu Harbola, Ld. Counsel appearing for Petitioner.

He submitted that in paragraph no. 4 of the order dated 03.05.2024 passed in CP-(CAA)93(ND)2017 (with CO. Appl. (M) – 359-360/2017) by this Adjudicating Authority, the number of the second motion petition has been wrongly mentioned as CP-(CAA)-3(ND)2023 instead of CP-(CAA)93(ND)2017 and therefore prayed that the company petition number be corrected as CP-(CAA)93(ND)2017.

It appears that the company petition number has been inadvertently mentioned as CP-(CAA)-3(ND)2023 due to typographical error.

We therefore, direct that the company petition number be read as CP-(CAA)93(ND)2017 instead of CP-(CAA)-3(ND)2023. This order may be read as a part of the order passed on 03.05.2024.

Ordered accordingly.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)